

CB-1007
21/11/2016

**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE,
SHAHDARA DISTRICT, KARKARDOOMA COURTS, DELHI.**

ORDER

In order to attain equal pendency of more than five years old target cases (SCMSC) in the Courts of Additional Sessions Judges, Shahdara District, Karkardooma Courts, Delhi, the cases mentioned in Column no. 3, pending in transferor Courts mentioned in Column no. 2, are hereby withdrawn and assigned/transferred to the Court of Ms. Ravinder Bedi, ASJ-02/E Court, Transferee Court mentioned in Column no. 4, for disposal in accordance with law, with immediate effect :

1	2	3				4
Sl. No.	Name of the Transferor Court	Description of cases				Name of the Transferee Court
		S.No.	ID No.	Date of Registration	Case Title	
1	Sh. Sanjeev Kumar Malhotra, ASJ-04	1	RBT SC-322/16	05.02.2011	State Vs Shamsuddin @ Shammi	Ms. Ravinder Bedi, ASJ-02/E-Court
		2	RBT SC-207/16	30.05.2013	State Vs Praveen Kumar	
		3	RBT SC-652/16	29.08.2014	State Vs Dharam Pal	
		4	RBT SC-678/16	08.12.2014	State Vs Ashok Mandal	
		5	RBT SC-633/16	06.01.2015	State Vs Deepak	
		6	RBT SC-310/2016	01.10.2015	State Vs Avinash @ Sajan	
2	Sh. Naveen Gupta, ASJ-05	1	SC/710/2016	10.11.2014	State Vs Amit Kumar	Ms. Ravinder Bedi, ASJ-02/E-Court
		2	CA/1091/2016	28.02.2015	Babu Vs State	

Notes:

1. The Transferor Court will send the files/records/proceedings to the Transferee Court in all respects with instructions to the Parties or other concerned/witnesses/applicants to appear before the Transferee Court on the date fixed and Transferor Court would display the cases with name of Transferee Court on the Notice Board of the Court.
2. The Ahlmad/Asstt. Ahlmad of the Transferor Court will handover the files/records/proceedings to the Ahlmad/Asstt. Ahlmad of the Transferee Court, so that all kind of applications (whether C.A., Inspection etc.) may be dealt by Transferee Court.
3. If any connected or cross case related to any transferred case is not found covered within this order, the concerned Court may furnish report to the effect for further appropriate orders.

Sd/-
(Yashwant Kumar)
Principal District & Sessions Judge
Shahdara District, KKD, Delhi

No 6437-6451 Judl./Shd./KKD/2020.Delhi,

Dated : 21/11/2020

Copy forwarded for information and necessary action :-

1. The Hon'ble Registrar General, High Court of Delhi, New Delhi.
2. The Principal District & Sessions Judge (HQs), Tis Hazari Courts, Delhi.
3. The Judicial Officers concerned.
4. The Officer-in-Charge, Computer Branch, Karkardooma Courts, Delhi.
5. The A.O (Judl.)/Branch Incharge, Computer Branch, Karkardooma Courts, to make necessary updation/entries of the transfer cases from the Transferor Court to Transferee Court.
6. The A.O. (Judl), Filing Section/General Branch, CMM Office, Shahdara District, Karkardooma Courts, Delhi.
7. The A.O. (Judl), Copying Agency/Record Rooms, Karkardooma Courts, Delhi.
8. The PRO/APRO, Karkardooma Courts, Delhi.
9. The Secretary, Shahdara Bar Association, Karkardooma Courts, Delhi, to display on the Notice Board, so that all Lawyers/Litigants may have informed.
10. The Secretary, DLSA, Shahdara District, Karkardooma Courts, Delhi.
11. The CPP, Prosecution Branch, Shahdara District, Karkardooma Courts, Delhi.
12. The Website committee, Karkardooma Courts and Tis Hazari Courts, Delhi.
13. The Incharge, Care Taking Branch, Shahdara District, Karkardooma Courts, Delhi.
14. P.S to the undersigned.
15. Dealing Assistant R& I, Shahdara District for uploading the same on LAYERS.

Sd/-

Principal District & Sessions Judge
Shahdara District, KKD, Delhi